

CC No. 251/2019 (Old CC No. 15/17)
RC No. 219 2015 (E) 0008,
Branch: CBI, EO-I, New Delhi
CBI Vs. M/s AES Chhattisgarh Energy Private Limited & Ors.
U/s 120-B/420 IPC

04.08.2020.

Matter taken up today in compliance of Office Order No. Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020 and Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020, of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020, No.22/DHC/2020 dated 29.06.2020, No. 24/DHC/2020 dated 13.07.2020 and No. 26 /DHC/2020 dated 30.07.2020.

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. Senior PP Sh. A.P. Singh, Ld. DLA Sh. V.K. Sharma and Advocate Ms. Tarannum Cheema for CBI.

Ld. Counsel Ms. Surabhi Khattar for A-1 M/s AES Chhattisgarh Energy Pvt. Ltd. and A-2 Sanjeev Kumar Aggarwal.

Ld. Counsel Ms. Surabhi Khattar states that she has submitted reply to the application of prosecution u/s 294 Cr. PC on behalf of both accused persons, on the official E-mail of this Court and a copy of the same has also been supplied to Ld. Senior PP Sh. A.P. Singh.

Ld. Senior PP Sh. A.P. Singh admits having received the same.

Signed hard copy thereof be also placed in the judicial file as and when normal

functioning of the courts is resumed.

Accordingly, the exercise u/s 294 Cr. PC stands completed on behalf of both accused persons.

Ld. Senior PP Sh. A.P. Singh submits that due to present circumstances on account of COVID-19, it may not be feasible for him to record evidence of those witnesses to whom a number of documents are to be shown while recording their deposition. Ld. Senior PP, however, submitted that within a month's time period he will be filing affidavits u/s 296 Cr. PC of certain witnesses, whose evidence is of formal character only.

Heard. Considered. Allowed.

Ld. Senior PP may do so at the earliest and a copy thereof be also made available to Ld. Defence Counsel, so that she may inform the Court as to which of the witness(es) she wish to cross-examine, so that the said witness(es) may be accordingly summoned.

Accordingly, as prayed, case is now adjourned to 03.09.2020 for filing of affidavits u/s 296 Cr. PC by prosecution.

A scanned signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Pawan Singhania.

**(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
04.08.2020.**